

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 345/AT/2019**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Bikaner-Khetri Transmission Limited.

Petitioner : Bikaner-Khetri Transmission Limited (BKTL)

Respondents : ACME Solar Holdings Limited and Ors.

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Shri Afak Pothiwala, BKTL

**Record of Proceedings**

The Representative of the Petitioner submitted that Adani Transmission Limited (ATL) has been selected as successful bidder through the Tariff Based Competitive Bidding Process conducted by Bid Process Coordinator (BPC), namely, PFC Consulting Limited, for selection of bidder to acquire the Transmission Service Provider to establish Transmission System for "Transmission System associated with LTA application from Rajasthan SEZ (Part- D)" on Build, Own, Operate and Maintain basis. Pursuant to bid process, Letter of Intent was issued to ATL on 31.7.2019 and ATL acquired Bikaner-Khetri Transmission Limited on 19.9.2019 upon execution of Share Purchase Agreement. Accordingly, instant Petition has been filed for adoption of transmission charges under Section 63 of the Act. The Representative of the Petitioner further submitted that there is a delay of about 2 months in signing of Share Purchase Agreement from the time-line envisaged in RfP documents.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

